SHRI DEOKLNANDAN NARAYAN: How many more years will the Government take to implement the directive given in the Constitution?

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DR. K. L. SHRIMALI: That is a very distant goal, and may take 2C or 25 years, considering the rate of progress.

STRIKE BY WORKERS OF THE HINDUSTAN AIRCRAFT LIMITED

*99. SHRI MAHESWAR NAIK (ON BEHALF OF SHRI V. C. KESAVA RAO)'. Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that recently the workers in the Hindustan Aircraft Limited went on strike; and
- (b) if so, what were the reasons for the strike?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): (a) Yes, Sir.

(b) The strike, which occurred between 22nd and 26th of February 1958, was not due to any labour dispute between the management and the workers. The strike was started by a section of the workers because certain employees had been arrested by the police for an alleged assault on another employee outside the factory premises. Those workers coerced the other workers to abandon work.

SHRI MAHESWAR NAIK: May I know, Sir, the extent of the loss sustained on account of the strike?

SHRI K. RAGHURAMAIAH: Sir, there was loss outside the factory. I am not at the moment, in a position to show the exact loss, if any, inside the factory.

SHRI MAHESWAR NAIK: What were the demands of the strikers that were met?

 SHRI K. RAGHURAMAIAH: May I submit, Sir, that this strike had nothing to do with any demands against the employers? This arose out of an assault on one of the workers, and there was a breach of section 144, and the State Government came into the picture. The strike had nothing to do with any of the pending disputes between the labour and the employer.

SHRI MAHESWAR NAIK: What I meant to ask was whether the strike did not have any effect on the working of the factory. *

SHRI K. RAGHURAMAIAH: Of course, there was a lockout for a few days, and to that extent, I suppose, it retarded the work of the factory.

SHRI ABDUL RAHIM: Was the strike sponsored by any political party?

DR. R. B. GOUR: Of course, by the ruling party.

SHRI K. RAGHURAMAIAH: Sir, as far as the happenings inside the factory are concerned, an enquiry is being held.

DR. R. B. GOUR: Is it a fact that the hon. the Defence Minister and the Defence Secretary have, given certain concessions in relation to the demands about which all this trouble in the Hindustan' Aircraft Limited was going on?

SHRI K. RAGHURAMAIAH: I don't know if my learned friend is referring to any recent events in the last three or four days.

SHRI V. PRASAD RAO: May I know whether the demands have been referred to a tribunal as such?

SHRI K. RAGHURAMAIAH: Two of the demands have already been referred to a Tribunal, one relating to dearness allowance and the other relating to house rent allowance.

SHRI V. PRASAD RAO: What about the other demands?

(No reply.)